IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
HYDERABAD

R.A.No. 106 of 1999.
RA-Sr. no. 3578/99

O.A. No. 783 of 1999 .4 0-A 783/78 DATE OF ORDER:4-11-1999.

Between:

The Union Public Service Commission, Dholpur House, Shahjahan Road, New Delhi, rep. by its Secretary.

...Applicant

a n d

M.Brahmaiah.

...Respondent

COUNSEL FOR THE APPLICANT :: Mr.B.Narsimha Sharma

COUNSEL FOR THE RESPONDENT :: Mr.A.Ramesh Yadav

CORAM:

THE HON'BLE SRI JUSTICE D.H.NASIR, VICE CHAIRMAN THE HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN.)

: ORDER:

ORAL ORDER (PER HON'BLE SRI R.RANGARAJAN, MEMBER(A))

Heard Mr.M.C.Jacob for Mr.B.Narsimha Sharma for the Applicant.

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- 2. The Respondent in the OA filed this RA. This RA is similar to the RA.Sr.No.3574 of 1999, disposed of today. For the reasons stated in that RA, this RA also has to be allowed.
- 3. Hence, the Order dated 25-5-1999 passed in OA.
 No.783 of 1999 is re-called and the OA.No.783 of 1999
 is hereby dismissed. No costs.

(R.RANGARAJAN

MEMBER (ADMN.)

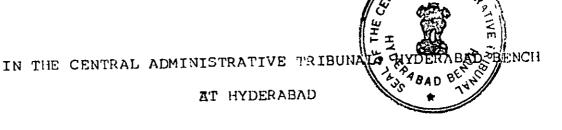
(D.H.NASIR) VICE CHAIRMAN

DATED: this the 4th day of November, 1999

Dictated in Open Court

frith tone

*** DSN



OA.783/99

dt.25-5-99

Between

M. Brahmaiah

Applicant

and

The Union Public Service Commission Dholpur House, Shahjahan Road New Delhi 110011 rep. by its Secretary

Respondent

Counsel for the applicant

A. Ramesh Yadav

Advocate

Counsel for the respondent

V. Vinod Kumar

CGSC

Coram

Hon. Mr. Justice D.H. Wasir, Vice Chairman

Hon. Mr. H. Rajendra Prasad, Member (Admn.)

OA.783/99

dt.25-5-1/999

Order

Oral order (per Hon. Mr. H. Rajendra Prasad, Member(Admn))

Heard Sri Vijaya Shankar for Sri A. Ramesh Yadav for the Applicant and Sri Vinod Kumar for the Respondents.

1. The Applicant prays for a direction to be issued to the Respondents to call the Applicant and conduct his interview/personality test in connection with the Civil Services Examination, 1998, if he falls within the zone of 1,480 candidates who successfully completed the preliminary examination and also to consider him for appointment by

declaring that the action of the respondent in reducing the number of vacancies from 740 as arbitrary, illegal and violative of Articles 14, 16 and 21 of the Constitution of India.

2. The facts of the case in brief are as under:

A notification was published in the Employment News (Special Supplement) dated 29 November to 5 December, 1997, in connection with the Civil Services Examination, 1998. The number of vacancies to be filled on the results of the examination was expected to be approximately 740 but liable to alteration. It was stated that twice the number of candidates, who come out successful in the Preliminary examination (Objective type) and Main Examination (Written), are called for an interview to finally select the candidates to fill up the announced vacancies. Thus a total of 1480 successful candidates $\ \ \$ the preliminary stage were required However, the number of to be called for the interview. vacancies were reduced from 740 to as a result of which 964 candidates were called for the interview.

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applicant (Roll No.12578) who came out successful was not called for interview. That is his grievance in this OA.

- From a Press_cutting enclosed to the OA (page-16) 3. it would appear that the facts of this case have already been scrutinized and certain directions issued by the Hon'ble High Court of Allahabad (The Hindu of Madras dated 11-5-1999). This direction appears to be unambiquously clear. If what is reported in the Newspaper is factually correct, it would not be necessary for us to issue any further direction by way of supplementing the orders already issued by Hon'ble High Court of Allahabad.
- In the circumstances, it would/expedient and adequate to direct the Respondent to call the applicant for interview /personality test of Civil Services Examination, 1998, provided he figures within the number of 1480 candidates who have come out successful in the written and preliminary examinations.
- With the above directions the OA is disposed of at the admission stage itself. No costs.

प्रमाणित प्रति CERTIFIED TRUE COPY

CASE NUMBER A 783 98

निर्णय का तारी।

DATE OF JUDGELLE .T 25.59 प्रति तस्यार किया प्रता । त

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अनुमाग अजिसारी/स्वायालय अनिका Section Officer/Court Officer केन्द्रीय प्रशासानक आधकरण Central Administrative Tribunal हैदराबाद :यायपीठ HYDERABAD BENCH.